



**Regional Office, Yamuna Nagar Region
Haryana State Pollution Control Board**

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No. HSPCB / YR / 2020/ **4630**
To

Dated: **14/02/2020**

The Registrar General,
National Green Tribunal,
New Delhi. (Email Id - rg.ngt@nic.in & ngt.filing@gmail.com)

Sub: - Submission of Action Taken Report - O.A. No. 585 of 2019 titled as Anil Kumar Singh, Chief Executive Officer, Delhi Jal Board Vs. Govt. of NCT of Delhi.

Respected Sir,

In this regard, please find enclosed herewith the action taken report in the above said OA No. 585 of 2019. The report is submitted accordingly for kind consideration. It is undertaken to comply with the directions passed by this Hon'ble Tribunal.

It is requested that the report be placed on record.

DA: As Above.


Regional Officer
HSPCB, Yamuna Nagar

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

OA No.585/2019

IN THE MATTER OF:

Anil Kumar Singh, Chief Executive
Officer, Delhi Jal Board

...

Applicant(s)

Versus

Govt. of NCT of Delhi

...

Respondent

**REPORT ON BEHALF OF DISTRICT MAGISTRATE, YAMUNA NAGAR AND
HARYANA STATE POLLUTION CONTROL BOARD IN COMPLIANCE OF THE
ORDER OF HON'BLE NGT IN ORIGINAL APPLICATION 585 of 2019 TITLED
ANIL KUMAR SINGH, CHIEF EXECUTIVE OFFICERS, DELHI JAL BOARD
VERSUS GOVT. OF NCT OF DELHI.**

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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

OA No.585/2019

IN THE MATTER OF:

Anil Kumar Singh, Chief Executive
Officer, Delhi Jal Board ... Applicant(s)

Versus

Govt. of NCT of Delhi ... Respondent

**REPORT ON BEHALF OF DISTRICT MAGISTRATE, YAMUNA
NAGAR AND HARYANA STATE POLLUTION CONTROL BOARD IN
COMPLIANCE OF THE ORDER OF HON'BLE NGT IN ORIGINAL
APPLICATION 585 of 2019 TITELD ANIL KUMAR SINGH, CHIEF
EXECUTIVE OFFICERS, DELHI JAL BOARD VERSUS GOVT. OF
NCT OF DELHI**

MOST RESPECTFULLY SHOWETH:

A report was sought from authorities situated in Delhi with reference to the allegation that 17 Kilometres down stream of Tajewala barrage bund/blockade is being built in main river course downstream of confluence of the river Somb and river Yamuna which will obstruct the flow of the said rivers. This was being done to undertake illegal sand mining.

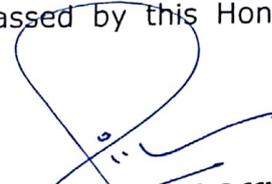
Since the issue relates to area located in Yamuna Nagar, a report on the above subject may be furnished by the District Magistrate, Yamuna Nagar and Haryana State Pollution Control Board (HSPCB) before the next date.

The Irrigation Department Haryana is monitoring the illegal building on bunds over the River Yamuna/River Somb and taking action for illegal bund/blockade under Haryana Canal and Drainage Act and under various provisions of IPC. In the present matter the status report was sought from the Irrigation Department and the Irrigation Department has submitted the status report vide their letter no. 977-78/13W dated 13.02.2020 and no. 974/13W dated 13.02.2020, copies enclosed as per **Annexure-R1 and Annexure-R2.**

As per the report submitted by the Irrigation Department, the bund/blockade which were illegally constructed in the past has been

removed/demolished. As per the report there is no illegal sand mining activity at 17 Kilometres down stream of Tajewala barrage bund/blockade in the main river course down stream of confluence of the River Somb and River Yamuna.

The report is submitted accordingly for kind consideration. It is undertaken to comply with the directions passed by this Hon'ble Tribunal.



**Regional Officer
Yamuna Nagar Region
Haryana State Pollution Control Board**

Place: Yamuna Nagar

Date: 14.02.2020

No. 977-78/13W

Dated 13.02.2020

To

The Deputy Commissioner,
Yamuna Nagar

Sub:- Hon'ble NGT order dated 05.12.2019 with respect to sand mining at 17 kilometers downstream of Tajewala barrage bund/blockade is being built in the main river course downstream of confluence of the river Somb and River Yamuna.

Ref: - Your office letter No. 284/MA dated 22.01.2020 & NGT OA No. 585 of 2019.

A CWP No. 28870 of 2018 Rampal Kamboj Vs State of Haryana & others, orders were passed by the Hon'ble Punjab & Haryana High Court at Chandigarh on 15.11.2018 for removing structure of temporary pipe crossing passage at Village Kanalsi exists at 17 KM downstream of Tejewala Barrage bund. In compliance to above orders of Punjab & Haryana High Court at Chandigarh, Executive Engineer, Incharge has removed un-authorized structure constructed by the mining Agency i.e. M/s Buildtech, 34, Vishal Nagar, Yamuna Nagar on River Somb at Village Kanalsi on 29.01.2019 in presence of Local Police & Duty Magistrate. It was observed that on 12.04.2019 that local residents/mining contractor again tried to construct the pipe crossing passage in village Kanalsi for which SDO/incharge wrote a letter to SHO/Buria vide his letter No. 678/1P dated 12.04.2019 for lodging the F.I.R. and taking action against the culprits. On dated 20.04.2019 SDO/incharge visited the site and tried to demolish the pipe crossing passage but the local Villagers/Mining contractor opposed for removing the pipe crossing passage and only 25% structure was demolished. The Executive Engineer, incharge also visited the site on 25.04.2019 in Village Kanalsi alongwith Duty Magistrate, Police Force and started to remove the pipe crossing passage. But due to heavy resentment shown by the people, only half portion of the bridge could be dismantled on 25.04.2019 and FIR's have been lodged against the defaulters U/s 45 & 46, 58 of

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Haryana Canal & Drainage Act and various provisions of IPC including section-431.

A committee of Delhi Jal Board visited the site i.e. Village Kanalsi and observed that a bund/blockade was being made by some people on the main river course of River Yamuna on 03.05.2019 by providing the pipe crossing. The Executive Engineer, incharge also visited the site and found that some people are trying to build the pipe crossing. The Executive Engineer, incharge has requested to Hon'ble Deputy Commissioner, Yamuna Nagar vide this office letter No. 3354-57/13W dated 04.05.2019 with a copy to Superintendent of Police, Yamuna Nagar for appointing Duty Magistrate and providing the sufficient police protection for removing the so called pipe crossing. The Block Development & Panchyat Officer, Chhachhrauli was appointed as Duty Magistrate by the Hon'ble Deputy Commissioner, Yamuna Nagar vide his letter No. 6089-92/MA dated 05.05.2019 for the same. The pipe crossing was removed from the site of Village Kanalsi in the presence of Sub Divisional Magistrate/Deputy Superintendent of Police/Executive Engineer/Sub Divisional Officer and SHO/ Buria on dated 05.05.2019. Accordingly, the other pipe crossing structures in River Yamuna have been removed on dated 06.05.2019 finally on 07.05.2019 and FIRs have been lodged against the defaulters.

The Irrigation Department authorities of Haryana are monitoring the illegal building of bunds over the river Yamuna by inspection of concerned SDO and in case of any illegal bunds are detected/come into the notice then appropriate action under Haryana Canal & Drainage Act and under various provisions of IPC including section-431 would be initiated against the errant persons specially the contractor who has been allocated the sand mining site nearby. At present all the illegal bund which were constructed in river Yamuna has been removed/demolished. In this connection, a committee of following officers has been constituted vide Deputy Commissioner, Yamuna Nagar letter No. 6539-47/200/MA dated 17.05.2019 for monitoring the unauthorized bunds/obstructed passed etc. comprising:-

- a) Tehsildar, Chhachhrauli
- b) XEN/Water Services Division, Dadupur

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c) Regional Officer, Haryana Pollution Control Board, Yamuna Nagar

d) Mining Officer, District Mining & Geology Department, Yamuna Nagar

In this regard, it is intimated that there is no any illegal sand mining activity at 17 kilometers downstream of Tajewala barrage bund/Blocade in the main river course downstream of confluence of the river Somb and River Yamuna as reported by concerned SDOs in the jurisdiction of this Division. An weekly report also submitted as desired by the worthy Deputy Commissioner vide his letter No. 42/MA dated 06.01.2020.

This is for your information & taking further necessary action please.


Executive Engineer
Water Services Division
Jagadhri

CC: - 1. Superintending Engineer, Hathnikund Barrage Circle, Jagadhri for information w.r.t. to your office endstt. No. 486/1E(M) dated 22.01.2020.

2. R.O., Pollution Control Board, Yamuna Nagar for further necessary action in reference to your office letter No HSPCB/HDM/2019/43 dated 27/12/2019.

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No 97-1 /13W

Dated 13/02/2020

To

The Deputy Commissioner,
Yamunanagar.

Subject: यमुना नदी पर अवैध पुलों के निर्माण को रोकने बारे।

On the above cited subject, it is certified that there is no any illegal bridge constructed on river course down stream of confluence of River Somb & Yamuna as reported by concerned SDOs in the jurisdiction of this Division.

This is for your kind information & necessary action please.


Executive Engineer,
Water Services Division,
Jagadhri
R1

CC:- Superintending Engineer Hathnikund Barrage Circle, Jagadhri for information please.

2. R.O. Pollution Control Board Yamunanagar for further necessary action.